

Alleged Circular Issued by Pak High Commission

*274. Shri Ram Krishan Gupta:

Shri Baburao Patel:
Dr. Mahadeva Prasad:
Shri Onkar Singh:
Shri Onkar Lal Berwa

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have received any letter from the West Bengal Government asking whether criminal proceedings should be started in connection with an alleged circular of the Pakistan High Commission in India involving India's security; and

(b) if so, the action taken thereon.

The Minister of Home Affairs (Shri Y. B. Chavan): (a) and (b). The Government of India have not received any letter from the Government of West Bengal in regard to any circular of the Pakistan High Commission in India. The Government of West Bengal had, however, sought the views of the Central Government as to whether action could be taken under rule 41 of the Defence of India Rules, 1962 in connection with a pamphlet, found in circulation in certain areas of the State on the eve of the General Elections, which contained photostat copy of a letter alleged to have been written by the Pakistan High Commissioner in India to the Foreign Minister of Pakistan. The pamphlet, which bears no name of its printer or publisher, and which has been described by the Pakistan High Commission as forgery, sought to create the impression that Shri Atulya Ghosh is a paid agent of Pakistan. The State Government were of the view that as the leaflet was intended or likely to prejudice India's relations with a foreign power and also to prejudice the maintenance of public order, it was a prejudicial document within the meaning of rule 35 (7) read with rule 35(6)(a) and (b) of the Defence of India Rules. Since Government's policy is to restrict the use of the Defence of India Rules, out-

side certain border areas, to the purposes connected with national security, the State Government was advised not to make use of the Defence of India Rules.

Indian Audit and Accounts Department Employees Union

*275 Shri Umanath:

Shri C. K. Chakrapani:
Shri Pattiah Gopalan:
Shri K. M. Abraham:
Shri V. Vishwanatha Menon:
Shri K. Anirudhan:
Shrimati Suseela Gopalan:

Will the Minister of Home Affairs be pleased to state

(a) whether the Indian Audit and Accounts Department Employees Union has since been recognised;

(b) if not, the reasons therefor;

(c) whether the rules for the recognition of Government employees' unions have since been finalised;

(d) if so, the details thereof,

(e) if not, the reasons for the delay in formulating the rules, and

(f) when it is proposed to be finalised?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) All-India Non-gazetted Audit & Accounts Association is now being treated as recognised for purposes of participation in the scheme for joint consultative machinery and compulsory arbitration for Central Government employees.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

(e) and (f). The scheme for joint consultative machinery and compulsory arbitration for Central Government employees has been started for an experimental period and the question of framing formal rules for the recognition of associations and unions of Government employees will be taken up in due course.